

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

EASTERN ZONAL BENCH: KOLKATA

MA-76868/2018
Appeal No. E/371/2011

**(Arising out of Order-in-Appeal No. 38-40/Kol-VII/2011
dated 24.02.2011 passed by Commissioner of Central
Excise (Appeal-I) Kolkata.)**

CCE, Kolkata-VII
Vs.

Appellant (s)

M/s. Greenply Industries Ltd.

Respondent (s)

Appearance

Shri A. K. Biswas, Suptd. (A. R.) for the Revenue
None for the Respondent (s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing-28.09.2018
ORDER NO. MO/75863/2018, FO/76721/2018

PER CORAM

This appeal was filed by the Revenue against Order-in-Appeal No. 38-40/Kol-VII/2011 dated 24.02.2011.

2. Appellant-Revenue has prayed for withdrawal of their Appeal in terms of litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

3. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue. He has no objection for withdrawal of appeal as proposed by the Revenue.

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application also stands disposed off.

(Dictated and Pronounced in the Open Court)

Sd/-
(V. PADMANABHAN)
MEMBER (TECHNICAL)

Sd/-
(P. K. CHOUDHARY)
MEMBER (JUDICIAL)

Pooja